NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 95/(MAH)/2011 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

NAME OF THE PARTIES: Mr. Aditya Khanna

 $\label{eq:V/s.} $\text{M/s. Ambika Zugkraft Park Systems Pvt. Ltd. \& Ors.}$

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Sonal Doshi	Solicitor	And Ool
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<u>ORDER</u>

C.P. No. 95/397, 398/CLB/MB/2011

- 1. Present Petitioner No.3 of the Amended Petition in person. Present Respondent No.3 in person. Ld. Representatives of both sides are also present.
- 2. Some discussion on mutual settlement carried out in the open Court. However, considering the totality of the circumstances, it appears that in the near future the parties are not ready for any mutual settlement. It is an old matter pending since long. Hence, the C.P. shall now be fixed for final hearing on the next date.
- 3. From the side of the Respondent, a Reply is on record dated 29th August, 2016. The Petitioner is seeking time to file a Rejoinder by 30th December, 2016. Time is granted. A copy in advance to the other side.
- 4. The C.P. is now listed for final hearing on **20th January**, **2017**, duly communicated to both the sides.

Dated 25.11.2016

sd/- **Shri M.K. Shrawat** Member (Legal)